

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 550/95.

Date of Order: 20-2-98.

Between:

A. Veeraswamy.

.. Applicant.

and

1. The Sub Divisional Engineer,
Telecom, Mahaboobnagar-1.
2. The Telecom Dist.Engineer,
Mahaboobnagar-1.
3. The Director General,
Telecom, Union of India,
Sanchar Bhavan, New Delhi-1

.. Respondents.

For the Applicant: Mr. C. Suryanarayana, Advocate.

For the Respondents: Mr. V. Bheemanna, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE A.V.HARIDASAN : MEMBER VICE-CHAIRMAN
(ERNAKULAM BENCH)

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

After making submissions for sometime the learned

counsel for the applicant seeks permission to withdraw this application with liberty to move the ~~machinery~~ ^{machinery} under the Industrial Disputes Act for considering conciliatory measures and redressal of his grievances.

Granting such liberty, the application is dismissed as withdrawn.


Deputy Registrar.

To

1. The Sub Divisional Engineer, Telecom, Mahabubnagar-1.
2. The Telecom Dist.Engineer, Mahabubnagar-1.
3. The Director General, Union of India, Telecom,
Sanchar Bhavan, New Delhi-1.
4. One copy to Mr. C. Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr. V. Bheemanna, Addl.CGSC. CAT.Hyd.
6. One spare copy.

pvm.

26-2-98
I Court

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE *A V Hariprasad*,
VICE-CHAIRMAN (*Ernakulam
Bench*)
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: *20-2-1998*

ORDER/JUDGMENT:

M.A./K.A./C.A. No.

O.A.No. *550/95* in

T.A.No.

(O.W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

p.v.m.

